

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2001**  
ANSWERED ON – 10.03.2026

**CONCESSIONAL IMPORT DUTY ON SILVER**

**2001 SHRI SAKET GOKHALE:**

Will the Minister of Finance be pleased to state:

- (a) whether the import duty on Silver through Gift City exchange in Gandhinagar is at 8 per cent compared to 15 per cent in other parts of the country, if so, the reasons therefor;
- (b) the percentage of total Silver imports in India that came via the Gift City exchange in Gandhinagar between January 2023 to October 2024; and
- (c) the total amount of imports of Silver under concessional 8 per cent duty across India that have been rejected for not meeting the “Rules of Origin” conditions between January 2023 to October 2024?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)

**Parts (a), (b) and (c):**

- (i) Currently, imports of Silver attract total customs duty at the rate of 6% [5% Basic Customs Duty (BCD) + 1% Agriculture Infrastructure and Development Cess (AIDC)]. The same rate applies to imports through Gift City.
- (ii) During January 2023 to October 2024, percentage of silver imports under CEPA through IIBX at GIFT-SEZ to total silver imports was approximately 11%.
- (iii) The concessional customs duty for import of silver under India-UAE CEPA was 8% during the period April 2024 to October 2024. None of the Certificate of Origin (CoOs) of silver imports under India-UAE CEPA were found to be not fulfilling the rule of origin criteria.

\*\*\*\*\*